

CM-8060-CWP-2026 in/and CM-5629-CWP-2026
in CWP-12631-2023

Reserved on : 14.05.2026

Pronounced on : 25.05.2026

Uploaded on : 25.05.2026

*Whether any operative part of the order is
pronounced or the full order is pronounced : full order*

Ashok Kumar Goel and others

Vs.

Union of India and others

Present : Mr. Gaurav Chopra, Senior Advocate (arguing counsel), with
Mr. Raghav Kakkar, Advocate,
for applicant/petitioner No.3.

Mr. Satya Pal Jain, Addl. Solicitor General of India
(arguing counsel), with
Mr. Arvind Seth, Senior Panel Counsel, UOI.

Mr. Vishal Ahuja, Advocate,
for non-applicants/respondents No.3 and 4.

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CM-8060-CWP-2026

Affidavit dated 12.05.2026, duly sworn by petitioner No.3 in
CWP-12631-2023, is taken on record.

Accordingly, **CM-8060-CWP-2026** is allowed.

CM-5629-CWP-2026

1. This application (CM-5629-CWP-2026) has been filed by Prerit
Goel (petitioner No.3 in CWP-12631-2023) u/s 151 CPC seeking permission
to travel abroad (London – U.K.) from 15.04.2026 to 20.09.2026, pursuant to
the liberty extended by the Apex Court in its order dated 06.04.2026 passed in
pending Special Leave to Appeal (C) No. 10530 of 2026.

2. Pertinently, CWP-12631-2023 had been finally disposed of by
this Court on 20.01.2026 by passing the following order :-

“9. As a consequent relying upon the judgment dated 14.11.2025 rendered by Delhi High Court in Writ Petition (C) 12169/2021 titled as ‘**Manan Goel Vs. Union of India & Ors.**’, the instant petition is hereby allowed, quashing the impugned Look Out Circulars (LOC) subject to the petitioner furnishing specific undertaking by way of an affidavit affirming as under :-

- (i) That they shall continue to cooperate in any investigation and appear before the investigating authorities, as and when required or directed, and render full cooperation in any ongoing proceeding(s) and investigation(s); and
- (ii) provide all material/documents requested from them by the investigating agencies, and as may be available within their power or possession.

10. With the above said directions, the writ petition stand disposed of.

11. Miscellaneous application(s), if any, shall stand disposed of.”

2.1 The aforesaid final judgment of this Court dated 20.01.2026 has been assailed in Special Leave to Appeal (C) No. 10530 of 2026, which is pending consideration, wherein the Apex Court, by an interlocutory order passed on 06.04.2026, extended the following liberty to the petitioners :-

“Issue notice to the respondents.

Mr. Deepak Agrawal, learned counsel, accept notice for the respondent(s) – caveator.

Pending consideration of this Special Leave Petition on the interim stay, the private respondents/writ petitioners before the High Court shall seek permission from the High court in the event they wish to travel abroad. It is needless to observe that if such an application is filed before the High Court in the disposed of writ petition(s), the same shall be considered and disposed of expeditiously.

The pendency of this Special Leave Petition before this Court would not come in the way of the petitioners herein formulating a fresh Office Memorandum (OM), if found necessary.

Tag with SLP (C) No(s). 17194-17230/2024.”

2.2 Accordingly, the present CM has been filed by Prerit Goel (petitioner No.3 in CWP-12631-2023) seeking permission to travel abroad.

3. During the course of arguments in CM-5629-CWP-2026, it came to light that in CWP-12631-2023, petitioner No.3 had made an averment that he is citizen of India, residing in Gurgaon, State of Haryana, whereas in actuality, at the time of filing the said petition (CWP-12631-2023) on 30.05.2023, he was holding the passport of Republic of Vanuatu and since there is no concept of dual citizenship in India, he was actually not the citizen of India, which fact was suppressed by him, while obtaining final order from this Court on 20.01.2026 in CWP-12631-2023.

3.1 We have no knowledge as to whether applicant/petitioner (Prerit Goel) had disclosed this fact before the Apex Court in Special Leave to Appeal (C) No. 10530 of 2026 or not.

4. Pertinently, while filing this application (CM-5629-CWP-2026), applicant/petitioner No.3 (Prerit Goel) disclosed for the first time that he was a citizen of Republic of Vanuatu. As such, this Court, on 08.05.2026, noticing the fact that final order dated 20.01.2026 in CWP-12631-2023 was obtained by petitioner No.3 by suppressing material fact, afforded him an opportunity to show cause as to why the final order dated 20.01.2026 be not re-called.

4.1 This led to filing of affidavit dated 12.05.2026 by applicant/petitioner No.3 (Prerit Goel) vide CM-8060-CWP-2026, wherein he assigned the reason of inadvertence and bonafide mistake for not disclosing the fact of

his being not an Indian citizen on the day, when CWP-12631-2023 was filed, and denied to have suppressed any material fact in the said writ petition.

5. Least that is expected of a petitioner who invokes the power of judicial review under Article 226 of the Constitution read with supervisory jurisdiction of a High Court, is that no material fact is to be suppressed while drafting and filing the petition. In a petition seeking cancellation of Look Out Circular, which is issued where there is flight risk of the petitioner, citizenship of the petitioner assumes relevancy.

5.1 We are of the considered view that applicant/petitioner No.3 (Prerit Goel) by posing himself as a citizen of this country, which fact was not correct since he was citizen of Republic of Vanuatu, suppressed material fact. In all probability, if this fact was known to this Court, then possibility of this Court not having allowed CWP-12631-2023 cannot be ruled out.

5.2 Accordingly, we hold that applicant/petitioner No.3 (Prerit Goel) had obtained the final order dated 20.01.2026 in CWP-12631-2023 by suppressing material fact.

6. Since the issue is now *sub judice* before the Apex Court, we refrain from disturbing the final order passed on 20.01.2026 in CWP-12631-2023.

7. However, in view of the aforesaid and applicant/petitioner No.3 (Prerit Goel) having obtained final order dated 20.01.2026 in CWP-12631-2023 by suppressing material fact, CM-5629-CWP-2026 stands dismissed with cost of Rs. 50,000/-, which shall be deposited by applicant/petitioner No.3 (Prerit Goel) with Poor Patients Welfare Fund, PGIMER, Chandigarh, within a period of thirty days.

8. The record of this case be consigned to the Record Room.

9. However, a copy of this order be sent to the Apex Court to be placed in pending Special Leave to Appeal (C) No. 10530 of 2026, titled “Bank of Baroda & Anr. Vs. Ashok Kumar Goel & Ors.”

(SHEEL NAGU)
CHIEF JUSTICE

(SANJIV BERRY)
JUDGE

May 25, 2026
Narotam